

भारत सरकार  
कारपोरेट कार्य मंत्रालय  
कार्यालय प्रादेशिक निदेशक  
(उत्तरी क्षेत्र)  
बी-2 विंग, द्वितीय तल  
पर्यावरण भवन, सी0जी0ओ0 कम्पलेक्स,  
नई दिल्ली- 110003



GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
OFFICE OF THE REGIONAL  
DIRECTOR  
(NORTHERN REGION)  
B-2 Wing, 2<sup>nd</sup> Floor, Paryavaran Bhawan,  
CGO Complex, New Delhi - 110003.  
फोन/Phone: 011-  
24366038/8260/8261  
फैक्स/Fax: 011-24366039  
वेबसाइट/Website: www.mca.gov.in

BY SPEED POST

No.6/MISC/T-1/2016/

Dated:

To,  
✓ The Secretary  
Ministry of Corporate Affairs,  
New Delhi-110001

Kind Attention: Shri Ashish Kushwaha, Director, e-Governance Cell, MCA.

**Sub: Publication/ uploading of notice of hearing of Amalgamation/arrangement etc. on the website of the Ministry-reg**

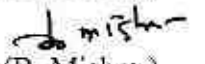
Sir,

I am directed to refer to the above subject and to state that Hon'ble Company Judge in the High Court of Delhi has interalia directed in **CP No. 982 of 2016, High Court order dated 07.10.2016** that the notice of hearing will also be uploaded on the website of the MCA and the petitioner will supply the copy of the advertisement to be published to the RD/ ROC and the O.L.

A copy of the above mentioned orders along with a copy of the advertisement received from the ROC is enclosed herewith. You are therefore, requested to upload the copy of the Advertisement on the website of the MCA.

Encls: As above

Yours faithfully

  
(B. Mishra)  
Joint Director

**From:** "Aparna Mudiam" <aparna.mudiam@mca.gov.in>  
**To:** "RD North" <rd.north@mca.gov.in>, "ROC DELHI" <roc.delhi@mca.gov.in>  
**Cc:** "Benudhar Mishra" <Benudhar.Mishra@mca.gov.in>, "Chiradeep Balooni" <chiradeep.balooni@mca.gov.in>, <mohd.shakeel@mca.gov.in>, "Nidish Singh" <Nidish.Singh@mca.gov.in>, "Reshu Jain" <reshu.jain@mca.gov.in>

JDCBM/  
STACRTI

**Date:** Thursday, December 29, 2016 10:53AM

**Subject:** Content for Publication of Notice of Hearing on MCA Website

Sir,

AB  
29/12/16

In the matter of scheme of amalgamation of Lectrix Motors P. Ltd and Livguard Batteries P. Ltd in CP No. 982/2016, please find attached notice of hearing to be published on the Website of Ministry of Corporate affairs in pursuance of Order of Hon'ble High Court of Delhi dated 07.10.2016.

This is for information and necessary action.

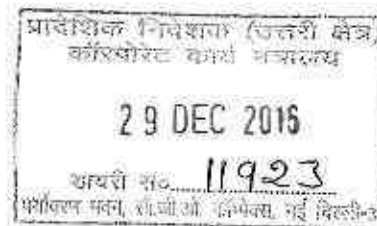
Yours faithfully,

Aparna Mudiam

Assistant Registrar of Companies,

NCT of Delhi & Haryana,

Ministry of Corporate Affairs



Attachments:

Scheme 982 OF 2016.PDF

Date: 27/12/2016

To

Registrar of Companies,  
NCT of Delhi and Haryana,  
4<sup>th</sup> Floor, IFCI Tower,  
Nehru Place  
New Delhi-110019



B/S/12

**Sub: Uploading of the notice of hearing on the website of Ministry of Corporate Affairs ("MCA")**

**Ref: Company Petition no. 982 of 2016 connected with Company Application (M) No. 103 of 2016 in the matter of Scheme of Amalgamation between Lectrix Motors Private Limited ("Transferor Company") and Livguard Batteries Private Limited ("Transferee Company").**

Dear Sir,

In respect of captioned matter and in terms of the Order passed by Hon'ble High Court of Delhi on 07<sup>th</sup> October, 2016 (copy enclosed), please find enclosed herewith advertisement published in the "Statesman" (English edition) and "Veer Arjun" (Hindi edition) on 4<sup>th</sup> November, 2016 for uploading the same on the website of MCA. The matter has been listed for final hearing on 19<sup>th</sup> January, 2017.

Thanking You.

Yours Faithfully,

For Livguard Batteries Private Limited

Livguard Batteries

Authorised Signatory

Prashant Agarwal  
(Authorised Signatory)

Encl:

- 1) Copy of advertisement published in the "Statesman" (English edition) and "Veer Arjun" (Hindi edition);
- 2) Order dated 07<sup>th</sup> October, 2016 of Hon'ble High Court, Delhi.

**Livguard Batteries Private Limited**

(Formerly Known as Gourmante Fine Foods India Private Limited)

Office at : Plot No. 221, Udyog Vihar, Phase - I, Gurgaon-122016 Haryana (INDIA)

Regd. Office : WZ-106/101, Rajouri Garden Extension, New Delhi-110027

Ph.: 0124-4987400, Fax: 0124-4987499, CIN: U31909DL2012PTC230308

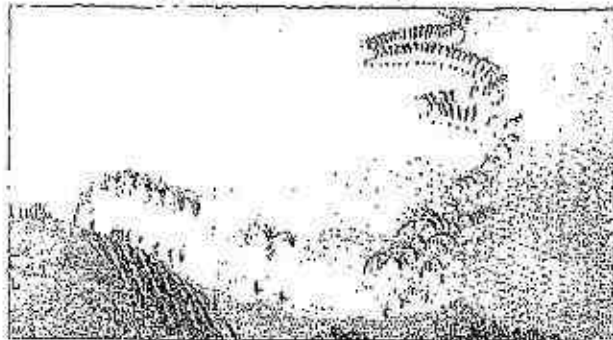
red that education  
of children.

THE LEGISLATE KAILASH SATYARTHI  
SCHOOLS IN KASHMIR BY EXTREMISTS

implicated" were work-  
fields of promoting peo-  
ple and trade and eco-  
nomic contacts between the two  
countries. "We expect the government of  
Pakistan to take all necessary  
steps to ensure the security and  
safety of not only these eight  
diplomats and officials but all  
other members of the High Com-  
mission and their families while  
they are in Pakistan," he said.

implicated" were work-  
fields of promoting peo-  
ple and trade and eco-  
nomic contacts between the two  
countries. "We expect the government of  
Pakistan to take all necessary  
steps to ensure the security and  
safety of not only these eight  
diplomats and officials but all  
other members of the High Com-  
mission and their families while  
they are in Pakistan," he said.

## to host Paragliding Championship 2016



yesterday  
Sharma said now online  
registrations were being  
invited from pilots/paraglid-  
ers who want to participate  
and preparations were  
almost complete to conduct  
the championship as per  
international standards.  
The urban development  
minister added that the  
hosting of the championship  
would also promote adven-  
ture-related sports in the area  
and would also provide  
employment opportunities  
to the local residents.  
It is pertinent to mention

here that Himachal Pradesh  
had hosted India's first ever  
Paragliding World Cham-  
pionship at Bir Billing on 24  
October 2015 and the cham-  
pionship was awarded to  
the state after successful  
hosting of paragliding Pre-  
World Cup.  
The Paragliding World  
Cup was organised under the  
aegis of the Paragliding  
World Cup Association,  
France and around 150 top  
ranked pilots of the world  
along with 500 free flying  
pilots had participated in the  
championship.

Page: 05/11/2016 Address: 1/81-B-G, Gali No. 2, East Palam Nagar, Shalimar, Delhi, 110052  
Place: New Delhi

IN THE HIGH COURT OF DELHI AT NEW DELHI  
ORIGINAL COMPANY JURISDICTION  
COMPANY PETITION NO. 182 OF 2016  
CONNECTED WITH  
COMPANY APPLICATION (M) NO. 183 OF 2016

IN THE MATTER OF:  
The Companies Act, 1956.

AND IN THE MATTER OF:  
Petition under Sections 391(1), 393 and 394 of the Companies Act, 1956.

AND IN THE MATTER OF:  
LECTRIX MOTORS PRIVATE LIMITED, (CIN:U51103DL2007PTC02453) a  
company incorporated under the Companies Act, 1956 having its registered office at  
137-C, DDA MID Flats, Rajouri Garden, New Delhi - 110027, India within the aforesaid  
jurisdiction. .... Petitioner/Transferor Company

AND IN THE MATTER OF:  
LIVGUARD BATTERIES PRIVATE LIMITED, (CIN:U33109DL2007PTC03008)  
a company incorporated under the Companies Act, 1956 having its registered office at: I  
W/2, 10th Flr, Rajouri Garden East, New Delhi - 110027, India within the aforesaid  
jurisdiction. .... Petitioner/Transferee Company

NOTICE OF PETITION

TAKE NOTICE that a petition under section 391 to 394 and other applicable provisions  
of the Companies Act 1956, (being CP No. 182/2016) has been filed jointly by Lectrix  
Motors Private Limited ("Petitioner/Transferor Company") and Livguard Batteries  
Private Limited ("Petitioner/Transferee Company") before the Hon'ble High Court of  
Delhi at New Delhi on 3rd October, 2016 seeking sanction of the Hon'ble High Court to  
the proposed Scheme of Amalgamation between the Petitioner/Transferor Company and  
the Petitioner/Transferee Company. The Hon'ble High Court of Delhi at New Delhi upon  
hearing the said Petition on 2nd October, 2016 is pleased to fix the final date of hearing  
of the said Petition before the Company Judge of the Hon'ble High Court on 19th  
January, 2017 at 10:30 A.M.

TAKE FURTHER NOTICE that any person desirous of supporting or opposing the said  
Petition, should intimate his intentions, duly signed in person or through his Advocate  
with his name and complete address, to the Advocates for Petitioner/Companies at the  
address given below, so as to reach not later than 2 days before the date fixed for hearing  
of the Petition. Further in case such person seeks to oppose the said Petition, the grounds  
of opposition or a copy of the affidavit with reasons, should be furnished along with such  
Notice to the Advocates for the Petitioner/Companies, not later than 2 days prior to the  
date of hearing.

A copy of the said Petition will be furnished by the undersigned to any person requiring  
the same, on payment of prescribed charges.

New Delhi  
Date: 03 November, 2016

R. Joonker Lal Sangher Jain  
D-933-1992/D-1802-2005  
(PRA LAY OFFICER)  
Advocates for the Petitioner/Companies  
W-126 Ground Floor, Greater Kailash - II,  
New Delhi - 110048, Ph: 011-4065 6752

Livguard Batteries Private Limited  
Authorised Signatory

### दिल्ली उच्च न्यायालय नई दिल्ली के अधीन

मूल कम्पनी न्यायक्षेत्र  
कम्पनी याचिका सं. 982/2016  
संबद्ध  
कम्पनी आवेदन (एम) सं. 103/2016

मागला :  
कम्पनी अधिनियम, 1956  
और मागला :  
कम्पनी अधिनियम, 1956 की धारा 391 ('), 393 एवं 394 के तहत याचिका  
और मागला :  
लेडिक्स मोटर्स प्राइवेट लिमिटेड, [CIN:U51103DL2607PTC162453]  
कम्पनी अधिनियम, 1956 के तहत नियमित कम्पनी, जिसका पंजीकृत कार्यालय  
131-सी, डी.डी.ए. एनआईसी फ्लैट्स, रजौरी गार्डन, नई दिल्ली-110027, भारत में है  
और यह उपरोक्त न्यायक्षेत्र के अधीन है।

याचक/अंतरक कम्पनी

और मागला :  
लिववार्ड बैट्रीज प्राइवेट लिमिटेड, [CIN:U31909DL2012PTC230308]  
कम्पनी अधिनियम, 1956 के तहत नियमित कम्पनी, जिसका पंजीकृत कार्यालय  
डब्ल्यूड 108/101, रजौरी गार्डन एस्ट., नई दिल्ली-110027, भारत में है और यह  
उपरोक्त न्यायक्षेत्र के अधीन है।

याचक/अंतरिती कम्पनी

### याचिका सूचना

एतद्वारा सूचित किया जाता है कि लेडिक्स मोटर्स प्राइवेट लिमिटेड  
("याचक/अंतरक कम्पनी") एवं लिववार्ड बैट्रीज प्राइवेट लिमिटेड ("याचक/  
अंतरिती कम्पनी") ने दिनांक 03 अक्टूबर 2016 को भारतीय दिल्ली उच्च  
न्यायालय, नई दिल्ली में कम्पनी अधिनियम, 1956 की धारा 391 से 394 और संबद्ध  
प्रावधानों के तहत एक संयुक्त याचिका (सीनो नं. 982/2016) दी जिसका उद्देश्य  
याचक/अंतरक कम्पनी और याचक/अंतरिती कम्पनी के बीच विलयन को प्रस्तावित  
मोडला पर भारतीय उच्च न्यायालय की स्वीकृति लेनी है। भारतीय उच्च न्यायालय  
दिल्ली ने 7 अक्टूबर 2016 को याचिका की सुनवाई के बाद यह आदेश दिया कि  
कथित याचिका की अंतिम सुनवाई 19 नवम्बर 2017 प्रातः 10.30 बजे भारतीय उच्च  
न्यायालय के कम्पनी न्यायाधीश करेंगे।

यह भी सूचित किया जाता है कि कथित याचिका का समर्थन या विरोध करने के  
इच्छुक व्यक्ति अपने अभीष्ट के साथ याचक कम्पनियों के अधिवक्ताओं को  
लेननलिखित पो नर यह सूचना इस प्रकार भेजें कि याचिका की सुनवाई की नियत  
दिधि से कम से कम 2 दिन पहले पहुंच जाए। वे यह सूचना हरताहर कर के खुद  
भेजें या अपने अधिवक्ता के माध्यम से भेजें जिसमें अपना नाम और पूरा पता  
अवश्य लिखें। यदि सूचना याचिका के विरोध में है तो विरोध के आधार या कारण  
सहित हलफनामा की रक लोगों के साथ सूचना की सुनवाई की तिथि से कम से  
कम 2 दिन पहले याचक कम्पनियों के अधिवक्ताओं को प्राप्त पहुंचाना आवश्यक है।  
अधिवक्ताओं को कथित याचिका की कॉपी प्राप्त करने के इच्छुक व्यक्ति के निर्धारित  
सूचना सूचना पर 24वीं एक प्रति उपलब्ध कराएंगे।

आर. जगदीश तारु/संजीव जैन  
डी-933-1992/डी-1862-2055  
(पीआरए लॉ ऑफिसर्स)  
याचक कम्पनियों के अधिवक्ता  
डब्ल्यू-128, ग्रैंड फ्लोर, ग्रेटर कैलाश-I,  
नई दिल्ली-110048, फोन 011-4067 6767

24 नवंबर 2016 को अंतिम रूप से 2.00 बजे तक प्राप्त की जा सकती है तथा दि.  
23.11.2016 को दोपहर 2:00 बजे तक हाली जायेगी एवं उसी दिन प्रायः 03:00 बजे संविदाकारों / उनके प्रतिनिधियों के समक्ष सार्वजनिक रूप से अधोहस्ताक्षरी / उनके अधिकृत प्रतिनिधि द्वारा खोली जायेगी। निविदा के अंश भाग में धरोहर राशि रु. 3000/- जो एफडीआर / टीडीआर के रूप में अधीक्षण अभियन्ता, विद्युत वितरण मण्डल, हाथरस के पास में बन्धक हो एवं सभी नियम व शर्तें रखी होनी चाहिए तथा निविदा के दूसरे भाग में दर विवरण एवं उनसे सम्बन्धित अभिलेख रखे होने चाहिए। यदि निविदा खुलने के दिवस अक्षय्यक होता है, तो निविदाएं अगले कार्य दिवस में पूर्व निर्धारित समय पर खोली जायेगी। अधोहस्ताक्षरी को बिन्सी को निविदा/निविदाओं को पूर्ण रूप में या आंशिक रूप से कोई प्राप्य बताने किना स्वीकार या अस्वीकार करने का अधिकार सुरक्षित रहेगा। अधिक जानकारी के लिए विभाग की वेबसाइट [www.dvvnf.org](http://www.dvvnf.org) पर देखें। निविदा विशिष्टकर, नियम व शर्तें निर्धारित निविदा प्रपत्र में दर्शाया जा रहा है, जो इस कार्यालय से रु.255/- नकद भुगतान कर निर्धारित तिथि तक किसी भी कार्य दिवस में प्राप्त किया जा सकता है।  
निविदा सं. 281/2016-17- विद्युत वितरण मण्डल हाथरस के क्षेत्रान्तगत 33/11 केवी विद्युत उपकेन्द्रों पर स्थापित वोल्टेज व एल्ट्राट्रॉम मेंक की ओसीवी के पार्ट्स की आपूर्ति सम्बन्धी कार्य।  
निविदा सं. 282/2016-17- विद्युत वितरण मण्डल हाथरस के क्षेत्रान्तगत 33/11 केवी विद्युत उपकेन्द्रों पर स्थापित 11 केवी ई.आर.एल. सी.एच.ई.एल. विद्युत इन्वर्टर जल इत्यादि मेंक की ओसीवी के पार्ट्स की आपूर्ति सम्बन्धी कार्य।  
निविदा सं. 283/2016-17- विद्युत वितरण मण्डल हाथरस के क्षेत्रान्तगत विभिन्न 250/830 केवीए के परिवर्तकों के लिये एल.टी. वुशिंग रोड की आपूर्ति देने सम्बन्धी कार्य।

अधीक्षण अभियन्ता,  
विद्युत वितरण मण्डल, हाथरस (राष्ट्र हिल में बिजली स्थाने हेतु एल.ई.टी. बल्ब का प्रयोग करें व बिजली कोरी रोदाने में सहयोग करें)  
"ग्रामीण क्षेत्र के सभी क्षतिग्रस्त ट्रान्स्फॉर्मर विभागीय स्तर पर निःशुल्क बदले जायेंगे।"  
प्रायः 4338 / विविदा(ह.) / निविदा सं. 02.11.2016

निविदा सूचना  
मंत्रालय प्रबंधक विद्युत, पूर्व मध्य रेल. प्रायः भारत के राष्ट्रपति की तरफ से नियतलिखित निष्पन्न के लिए ई-निविदा धारणित की जाती है।  
1. ई निविदा सं. 3. एल/12/सुती/2016-का नया, स्वयं एवं समापन अवधि: धनबंद रहे तो एवं कोइला राटेशन में 02 सं. (सुन 04 सं.) (आवृत्त)। (अव्यं समापन अवधि 09 माह) कार्य प्रायकालिक राशि: ₹1,07,77,120/- (निविदा मूल्य ₹5,000/-) अंशभा राशि: ₹2,05,350/-  
2. ई निविदा सं. 3. एल/13/सुती/2016-का नया, स्वयं एवं समापन अवधि: धनबंद रहे तो एवं कोइला राटेशन में 02 सं. (सुन 04 सं.) (आवृत्त)। (अव्यं समापन अवधि 09 माह) कार्य प्रायकालिक राशि: ₹1,07,77,120/- (निविदा मूल्य ₹5,000/-) अंशभा राशि: ₹2,05,350/-  
3. ई निविदा सं. 3. एल/14/सुती/2016-का नया, स्वयं एवं समापन अवधि: धनबंद रहे तो एवं कोइला राटेशन में 02 सं. (सुन 04 सं.) (आवृत्त)। (अव्यं समापन अवधि 09 माह) कार्य प्रायकालिक राशि: ₹1,07,77,120/- (निविदा मूल्य ₹5,000/-) अंशभा राशि: ₹2,05,350/-  
4. ई निविदा सं. 3. एल/15/सुती/2016-का नया, स्वयं एवं समापन अवधि: धनबंद रहे तो एवं कोइला राटेशन में 02 सं. (सुन 04 सं.) (आवृत्त)। (अव्यं समापन अवधि 09 माह) कार्य प्रायकालिक राशि: ₹1,07,77,120/- (निविदा मूल्य ₹5,000/-) अंशभा राशि: ₹2,05,350/-  
5. ई निविदा सं. 3. एल/16/सुती/2016-का नया, स्वयं एवं समापन अवधि: धनबंद रहे तो एवं कोइला राटेशन में 02 सं. (सुन 04 सं.) (आवृत्त)। (अव्यं समापन अवधि 09 माह) कार्य प्रायकालिक राशि: ₹1,07,77,120/- (निविदा मूल्य ₹5,000/-) अंशभा राशि: ₹2,05,350/-  
6. ई निविदा सं. 3. एल/17/सुती/2016-का नया, स्वयं एवं समापन अवधि: धनबंद रहे तो एवं कोइला राटेशन में 02 सं. (सुन 04 सं.) (आवृत्त)। (अव्यं समापन अवधि 09 माह) कार्य प्रायकालिक राशि: ₹1,07,77,120/- (निविदा मूल्य ₹5,000/-) अंशभा राशि: ₹2,05,350/-  
7. ई निविदा सं. 3. एल/18/सुती/2016-का नया, स्वयं एवं समापन अवधि: धनबंद रहे तो एवं कोइला राटेशन में 02 सं. (सुन 04 सं.) (आवृत्त)। (अव्यं समापन अवधि 09 माह) कार्य प्रायकालिक राशि: ₹1,07,77,120/- (निविदा मूल्य ₹5,000/-) अंशभा राशि: ₹2,05,350/-

नई दिल्ली  
दिधि: 3 नवंबर 2016

\$~54

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 982/2016

IN THE MATTER OF LECTRIX MOTORS PVT. LTD. .... Petitioner

Through: Mr. Sanjeev Jain, Advocate

versus

..... Respondent

Through: Mr. Rajiv Bahl, Advocate for Official  
Liquidator  
Ms. Aparna Mudium, Assistant Registrar  
of Companies for Regional Director

**CORAM:**

**HON'BLE MR. JUSTICE SIDDHARTH MRIDUL**

**ORDER**

%

**07.10.2016**

The present is a second motion petition in connection with the scheme of amalgamation, in respect of which order in the application for first motion was passed by this Court on 12.08.2016 in CO.APPL.(M) No.103/2016.

Issue notice to the Official Liquidator, Registrar of Companies and the Central Government through Regional Director (Northern Region), Ministry of Corporate Affairs.

Mr. Rajiv Bahl, learned counsel accepts notice on behalf of Official Liquidator.

Ms. Aparna Mudiam, Assistant Registrar of Companies, accepts notice on behalf of the Regional Director.

Learned counsel for the petitioner shall supply a copy of the petition to Regional Director and Official Liquidator within a period of one week from today.

Let the response/report to the present petition be filed by the Official Liquidator as well as the Regional Director within four weeks thereafter. Rejoinder thereto, if any, be filed within a period of two weeks thereafter.

The petitioner shall publish the notice of the hearing in newspapers "Statesman" (English edition) and "Veer Arjun" (Hindi edition). Notice of hearing shall also be uploaded on the website of the petitioner as also on the website of the Ministry of Corporate Affairs. For this purpose, the petitioner shall supply a copy of the advertisement to be published, to the Regional Director.

List for hearing on 19.01.2017.

**OCTOBER 07, 2016**

dn

**SIDDHARTH MRIDUL, J**